

**CENTRAL ELECTRICITY REGULATORY COMMISSION
NEW DELHI**

Petition No.45/MP/2026 along with IA Nos.13/2026 & 36/2026

Subject : Petition under Section 79 of the Electricity Act, 2003, challenging Notice dated 18.12.2025 issued by Central Transmission Utility of India Ltd. read with Regulation 41 and 42 of the Central Electricity Regulatory Commission (Connectivity and General Network Access to the inter-State Transmission System) Regulations, 2022.

Petitioner : Renew Urja Shachar Private Limited (RUSPL)

Respondent : Central Transmission Utility of India Limited (CTUIL) and Anr.

Date of Hearing : **3.6.2026**

Coram : Shri Jishnu Barua, Chairperson
Shri Ramesh Babu V, Member
Shri Harish Dudani, Member
Shri Ravinder Singh Dhillon, Member

Parties Present : Shri Girik Bhalla, Advocate, RUSPL
Ms. Poorva Saigal, Advocate, CTUIL
Ms. Kaavya Madaan, Advocate, CTUIL
Ms. Muskan Agarwal, CTUIL
Shri Swapnil Verma, CTUIL

Record of Proceedings

At the outset, the learned counsel for the Petitioner requested an adjournment due to the non-availability of the arguing counsel. The learned counsel also submitted that the Petitioner has also filed the IA seeking amendment of the Petition, which may be taken on record. The learned counsel for the Respondent/CTUIL did not oppose the request for adjournment but prayed for an early listing in view of the interim protection operating in favour of the Petitioner.

2. Considering the request of the learned counsel for the Petitioner, the matter was adjourned. The interim protection granted by the Hon'ble Delhi High Court *vide* order dated 7.1.2026 in WP (C) No. 19575 of 2025 will continue till the next date of hearing.

3. The Petitioner is directed to submit, on an affidavit, within two weeks, whether PPA has been signed by the Petitioner for utilising impugned connectivity, if so, what is SCOD of the Petitioner's project as per the PPA and file a copy of the PPA signed by the Petitioner.

4. CTUIL is directed to file, on an affidavit, within two weeks, the details of action taken on connectivity route conversion application of the Petitioner.



5. The Petition, along with IAs, will be listed for hearing on **2.7.2026**.

By order of the Commission
Sd/-
(T.D. Pant)
Joint Chief (Law)